

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.109**  
IB-473(ND)/2020

**IN THE MATTER OF:**

M/s. Hitech Enviro Engineers & Consultants Private

Vs.

BL Kashyap and Sons Limited

....OPERATIONAL CREDITOR

....CORPORATE DEBTOR

**SECTION**

U/s 9 of IBC

**Order delivered on 19.03.2021**

**CORAM:**

**CH. MOHD. SHARIEF TARIQ**

**MEMBER (JUDICIAL)**

**SHRI NARENDER KUMAR BHOLA**

**MEMBER (TECHNICAL)**

**PRESENT:**


For the Applicant/OC : Mr. Divyanshu Agrawal, Advocate.


**ORDER**

Counsel for the Operational Creditor is present. No representation on behalf of the Corporate Debtor. It is submitted by the counsel for the Operational Creditor that an affidavit of service was filed on 29.01.2020 along with the proof of service. The notice through speed post and courier was sent on 18.05.2020 and on 20.06.2020 which was served on the Corporate Debtor including email sent on 27.06.2020. Service against the Corporate Debtor is held sufficient. Therefore, the Corporate Debtor is proceeded *ex parte*.

The counsel for the Operational Creditor is directed to file notes on submissions containing two pages along with case law, if any.

List the matter on 3<sup>rd</sup> May, 2021 for making final submissions.

  
**(NARENDER KUMAR BHOLA)**  
**MEMBER (TECHNICAL)**

  
**(CH. MOHD. SHARIEF TARIQ)**  
**MEMBER (JUDICIAL)**

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Court-III